<u>IN THE HIGH COURT OF DELHI AT NEW DELHI</u>

F.No.783/DA-1/IT/DHC/No. 299(IT)

Dated: 22 05 25

CORRIGENDUM

Reference to Tender Notice No. F.No. 783/DA-1/DHC/No. 9095 dated 19.05.2025, published on the website of Delhi High Court, the authorized vendors are directed to submit the rates, details and specifications of "Microsoft Surface Pro 11, Intel Core Ultra 7 Processor, 16GB RAM, 512GB storage with Magnetic Keyboard and Pencil" instead of "Microsoft Surface Pro 11, 16GB Ram, 512 GB storage with Magnetic Keyboard and Pencil". The above change should be implied in the entire tender document. The last date of submission of quotation is revised to 16.06.2025

(Rajeev Kumar Chauhan)

Joint Registrar (IT) for Registrar General

CC to Joint Director (IT), DHC for information and for uploading on the official website of the Delhi High Court along with earlier Tender Notice.

F.No.783/DA-1/IT/DHC/No. 9095
Dated: 19.05-2025

From,

The Registrar General Delhi High Court New Delhi

To,

(on the website of Delhi High Court)

SUB: NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF MICROSOFT SURFACE PRO 11, 16 GB RAM, 512 GB STORAGE WITH MAGNETIC KEYBOARD AND PENCIL WITH THREE YEARS WARRANTY FOR THE USE OF HON'BLE THE CHIEF JUSTICE AND HON'BLE JUDGES OF THIS COURT

Sir/Madam.

This Court intends to purchase Microsoft Surface Pro 11, 16 GB RAM, 512 GB Storage with magnetic keyboard and pencil with three year warranty for the use of Hon'ble the Chief Justice and Hon'ble Judges of this Court. Interested firms/vendors (Based in Delhi/NCR Region only) are requested to submit their respective quotations along with the Earnest Money Deposit (EMD) and current authorization letter issued by respective OEM(s) in their favour in a sealed envelope.

The sealed envelope containing the Earnest Money Deposit (EMD) of \$\frac{\frac{10,000/-}{20,000/-}}{10,000/-}\$ by way of Demand Draft or Banker's Cheque or Manager's Cheque drawn in favour of "The Registrar General, Delhi High Court" payable at New Delhi, Price Bid, Technical Compliance Sheet and Undertaking along-with other necessary documents, must reach to the Administrative Officer (Judl.) (I.T. Branch), Room No. 6, Ground Floor, Lawyer's Chamber Block-III, Sher Shah Road, High Court of Delhi, New Delhi-110503 on or before \$\frac{09-06-2025}{2025}\$ till 5:30 p.m. The sealed envelope should be addressed in the name of "The Registrar General, Delhi High Court, New Delhi" mentioning Subject & Due date superscribed on the sealed envelope. Quotations received after the due date and time and without mentioning the subject shall be summarily rejected without any notice.

The terms & conditions to participate in the instant tender are as follows:

1. Necessary documents to be submitted with the bid, non compliance will lead to rejection of the Quotation

- a) Annexure-'A' i.e. Price Bid & EMD details with current authorization letter of the OEM.
- b) Annexure-'B' i.e. Technical Compliance
- c) Annexure-'C' i.e. Undertaking duly filled in/signed/stamped by all the vendors.

2. General instructions

- a) This Court shall have the right to call clarification(s) in respect of the Bid(s), if required.
- b) In case the purchase order awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the purchase order will be awarded to the next eligible L-2 vendor/firm. The firm shall be liable to be blacklisted to participate in future tenders of

- this Court and the EMD shall be forfeited, if failed to give any cogent reason for nonsupply of goods within the stipulated period.
- c) The DD/Pay order submitted towards as EMD of all the bidders, except the lowest three, shall be returned to the vendors on their written request after finalization of selection process.
- d) The DD/Pay Order of L-2 & L-3 will be returned to the vendors upon written request after issuance of the Purchase order to the eligible successful bidder(L-1).
- e) The EMD of successful tenderer will be returned only after supply and successful completion of the purchase order placed upon the firm after fulfilling all codal formalities against receipt.
- f) The selected vendor is also required to submit the details of SPOC (Single Point of Contact) for after sale support and will also ensure that the complaints notified to designated SPOC person are attended and resolved expeditiously.
- g) The successful tenderer must adhere to the condition that if a complaint is lodged before lunch, the same must be resolved during the second half of the day i.e. after lunch and if a complaint is lodged after lunch, the same must be resolved by the next working day (i.e. within one day). If the vendor fails to respond within the stipulated period to attend complaint(s), then the vendor will be bound to face the penal actions.

3. Grounds for rejection/disqualification of Bid(s)

- a) Bids received without EMD.
 - **Note:** No request for waiver of EMD will be entertained.
- b) If multiple quotations are submitted by a firm / vendor, all such quotations submitted will be liable to be rejected at the first instance.
- c) Non submission of current authorization letter issued by OEM in favour of the participating firm/vendor in original.
- d) Validity of rates must not be less than 180 days from the last date of submission of the tender.
- e) Bids received after due date shall be summarily rejected and no request for extension of last date / due date of the Tender will be entertained.
- f) Bids related to some other item not related to instant tender.
- g) Any interlineations, erasure or correction in the specification/offered rate, which renders the whole tender process doubtful or ambiguous.
- h) Bids in the format other than the prescribed one.
- i) Non submission of required documents or submitting incomplete documents.
- i) Any other ambiguity in submission of bid or any unreasonable condition.

4. Supply and Warranty of Goods

- a) The selected firm/vendor shall be bound to supply the required item within 15 days from the date of issuance of Purchase Order, failing which the purchase order issued shall be deemed to be cancelled without entertaining any communications in this regard unless sufficient cause is communicated (supported by documentary proof) for such delay.
- b) The faulty hardware under warranty be replaced with new hardware (with same or higher configurations) and not refurbished one.

5. The firm(s)/Vendor(s) may be blacklisted for the following reasons

- a) Withdrawal or attempt to revise the bid on any ground after opening of the same.
- b) Non supply of goods as referred to above.

c) Non adherence to the validity of rates for 180 days from the last date of submission of tender, of goods being required and offered.

6. Clarification regarding this Tender

a) In case the firm/vendor wants any clarification regarding this Tender, Mr. Zameem Ahmad Khan, JD (IT) at Tel. No. 011-43010101 (Ext. 4852) may be contacted.

7. Finality of decision of the competent authority

- a) The decision of the competent authority for short listing of the firm/vendor considering the suitability of the product(s) being offered and selection of firm/vendor after evaluation of the Bid(s) shall be final & binding on all the participants in the instant tender process.
- b) This Court reserves the right to modify/amend the tender document/Terms and Conditions of the tender at a later stage and also to increase or decrease the quantity depending on the requirement.
- c) This Court also reserves the right to reject any of the bids or all the bids or quash the whole tender process without assigning any reason(s) thereof. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Note: No employee of this Court or his/her dependant family members be involved in the instant tender process, as the said act would be in contravention of the requirement/provisions contained in Central Civil Services (Conduct) Rules 1964.

(Rajeev Kumar Chauhan)

Deputy Registrar (IT)

for Registrar General

CC to Joint Director (IT), DHC for information and for uploading on the official website of the Delhi High Court.

SUB: MICROSOFT SURFACE PRO 11, 16 GB RAM, 512 GB STORAGE WITH MAGNETIC KEYBOARD AND PENCIL WITH THREE YEAR WARRANTY

Name (of the Firm:									
Addres	s of the Fir	m:				·····				
Name o	of the perso	n (aut	horized to si	gn the ter	nder docu	ment):				
			(authorized to sign the tender document):Email Address:							
PRICE BID PROFORMA TO BE USED BY THE FIRM/VENDOR										
Descriptio n	Price offered for one unit (without taxes) (in ₹.)	for Tax offered for taking of Rates of Rates of Rates (%) (incl. of (Yes/No) or more) Total Price Under - Validity of Rates comprehensive (180 days (Yes/No) or more)		Authorization letter attached		Remarks (if any)				
A	В	C	D	E	F	G	Н	I	J	
Microsoft Surface Pro 11, 16 GB RAM, 512 GB storage with Magnetic Keyboard and Pencil with Three Years Warranty Total P		ned at	Column 'D'	in words						
				EMD	DETAIL	S				
EMD instrument by way of DD/Pay Order			Bank Name / Branch			Amount n Rs.)	Amount in words			
No. Date:					10,0	000/-	Ten Thousand Only			
Signature of the authorised Signatory of the firm/company/organization Official Stamp/Seal										

Interlineation/Corrections/Overwriting not allowed

TECHNICAL COMPLIANCE

SUB: MICROSOFT SURFACE PRO 11, 16 GB RAM, 512 GB STORAGE WITH MAGNETIC

S.no.	Technical Specification required	Technical Specification offered/ Compliance (yes/no)
1.	Microsoft Surface Pro 11, 16 GB Ram, 512	Compliance (yes/no)
	GB storage with Magnetic Keyboard and	
	Pencil	
2.	Onsite Warranty/Carepack (three years)	
3.	Any other important specifications of the	
	device	
4	Remarks if any	

	Signature of the authorised Signatory
	of the firm/company/organization
	Official Stamp/Seal
Date:	•
Place	

UNDERTAKING

	I/	We	undertake	that	n	either	th	e fi	rm	(name	<u>of</u>	the
firm)								_ nor it	s Part	ner/Direc	tor/Prop	orietor
{name of	all o	wner(s)}								V.	
has/have	been	blac	klisted/banned	and	its	Busine	SS	dealing	gs wi	th the	Central	/State
			ector Undertakt formance/cond		tono	mous Bo	odie	s has/h	ave b	een bann	ed/term:	inated
	/e also	und	ertake that all		ms a	nd cond	litio	ns of th	ne inst	tant Tend	ler Noti	ce are
purchase of	order c	r any	ortake that in control of goods within	n, the	who							
			dertake that I/v							•		
Date						Sign	nator	ry of the	_	nature of /compan Offici		zation
Date:												
Place:		72										